

Kyrgyzstan, Ukraine, Uzbekistan, Tazikistan and Latvia etc. for boosting exports from India including that of tea.

- (2) An office of Tea Board has been opened at Moscow in September, 1993 to promote exports of Indian tea in the region.
- (3) Apart from interacting with foreign buyers on a regular basis of promoting Indian tea, Tea Board has planned media campaign, is store demonstrations and participation in the trade fairs in Russia and other CIS countries.

As a result, during 1993 (January-September), shipment licenses issued for export of tea to Russia and other CIS countries have been of the order of 72.97 million kgs. valued at Rs 450.91 crores as compared to 25.64 million Kgs, Valued at Rs. 142.32 crores during the corresponding period of 1992.

[*Translation*]

Fake Bank Drafts and Cheques

1451. SHRI ARVIND TRIVEDI:
SHRI JANARDAN MISRA:
SHRI PANKAJ
CHOWDHARY:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the cases of issuing fake bank drafts and cheques are on the increase in the country;

(b) if so, the details of such cases detected during the last two years;

(c) whether some persons of such racket have also been arrested in Delhi during the last three months;

(d) if so, the details thereof and the material seized from them;

(e) the action taken so far against those persons; and

(f) the steps proposed to be taken by the Government to check such cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF APRLIAMENTARY AFFAIRS (DR. ABRAR AHMED):(a) to (f). Information is being collected and will be laid on the Table of the House.

Income Tax Dues

1452. SHRI CHHEDI PASWAN: Will the Minister of FINANCE be pleased to state:

(a) the names of those first ten persons or institutions against whom maximum income-tax is outstanding as on date along with the amount outstanding against each; and

(b) the efforts being made by the Government to recover the outstanding income-tax?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V.CHANDRASHEKHARA MURTHY): (a) The latest available information is as on 30.6.1993 and the same is being given in the attached statement.

(b) Apart from action permissible under the Income-tax law for recovery of tax